

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

CUSTOMS APPEAL NO. 86634 OF 2014

(Arising out of Order-in-Appeal No. 510(Gr.VII-H)/2014(JNCH)/EXP-33 dated 21.02.2014 passed by the Commissioner of Customs (Appeal), Nhava Sheva, Raigad.)

**KASHYAP ENTERISES GALA
03 SURVEY NO. 194/24
VILL-PUNA BHIWANDI
THANE-421302.**

Appellant

Vs.

**COMMISSIONER OF CUSTOMS (EXPORT)
NHAVA SHEVA
JAWAHARLAL NEHRU CJUSTOM HOUSE,
POST URAN, DISTRICT RAIGAD-400707.**

Respondent

Appearance:

None for the Appellant.

Shri Dinesh Nanal, Dy. Commr. Authorised Representative for the Respondent:

CORAM:

**HON'BLE MR. Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/86042/2025

Date of Hearing : **01/07/2025**

Date of Decision: **01/07/2025**

Appellant is absent as has been the case on last several occasions. Notices were sent earlier but no one appeared on previous occasions.

2. Ld. Authorised Representative informs that through this appeal, rejection of refund of an amount of Rupees 25,000/- (Twenty Five Thousand only) has been challenged by the Appellant. But appellant is not in appearance.

3. We are of the view that appellant is no more interested to pursue its appeal and accordingly we dismiss the appeal for default and non-prosecution under Rule-20 of the CESTAT Procedure Rules.

**(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)**

**(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)**